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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA.1922/94  
Dated this the 31st Day of March, 1995

Shri N.V. Krishnan, Hon. Vice Chairman(A)  
Dr. A. Vedavalli, Hon. Member(J)

Shri Mahesh Chand Meena,  
S/o Shri N.R. Meena,  
Gangman under PWI,  
Ghaziabad

...Applicant

Advocate: Shri B.S. Maine.

versus

1. The Secretary,  
Railway Board (Ministry of Railways),  
Rail Bhawan, New Delhi.
2. The General Manager,  
N.F. Railways,  
Guwahati.
3. The Divisional Railway Manager,  
N.F. Railway, Katihar. ...Respondents  
Advocate: None.

O R D E R (Oral)

(By Shri N.V. Krishnan)

The applicant, a Gangman under the PWI  
Ghaziabad, has filed this application seeking the  
relief primarily from the respondents No.2&3, namely,  
the General Manager, NF Railway, Guwahati and DRM, NF  
Railway, Katihar.

2. The grievance arises because it is claimed  
that though the applicant has been selected by the  
Railway Recruitment Board in respect of the post of  
T/R he has not been offered appointment. The  
applicant states that the Railway Recruitment Board,  
Patna informed the applicant by letter dated 17.8.92  
that the applicant was selected for the post of T/R  
ASM for Katihar Division of the NF Railway and his  
name has been recommended to the DRM NF Katihar for  
appointment. A copy of the letter has been annexed as  
Annexure A-1, yet no such action has been taken. The

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applicant sent a representation dated 7.12.93 to the General Manager, NF Railway, Guwahati (Annexure A-4) and also another representation on 21.7.94 (Annexure A-5) to the DRM, NF Railway, Katiyar. No reply has been received. Hence this OA has been filed for a direction to the respondents to consider the applicant for appointment as T/R ASM for which he has been duly selected by the Recruitment Board, Patna.

3. A notice was directed to be issued to the respondents and they were issued on 26.10.94. Acknowledgement Due was still awaited on 20.12.94. A fresh notice was directed to be served on respondent No.1 by Special Messenger <sup>and</sup> to the other by registered post. All these notices have been served. None appeared for the respondents on any of the subsequent dates on 9.2.95, 7.3.95 and also today.

4. In the circumstances, we dispose of this application with a direction to the respondent No.1 to look into the matter and ensure that the 2nd respondent sends a reply to the applicant within a period of 3 months from the date of receipt by him of this order.

5. The OA is disposed of accordingly. No costs.

A. Vedasvalli.

(Dr. A. Vedasvalli)  
Member(J)

/kam/

N. V. Krishnan  
31.3.95

(N. V. Krishnan)  
Vice Chairman(A)